

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.869 of 2001

New Delhi, this the 4th October, 2001

HON'BLE MR.JUSTICE B.DIKSHIT, VICE-CHAIRMAN(J)
HON'BLE MR.V.K.MAJOTRA, MEMBER(A)

1. Dr. J.P. Palyia S/o N.C.Palyia R/o 1871, Malka Ganj, Gali Aniran, Delhi.
2. Dr. Naveen Kumar R/o 1799, D.A. Flats, Gulabi Bagh, New Delhi.
3. Dr. Ram Chandra, R/o 7-G, Aram Bagh, New Delhi.
4. Dr. B.N.Mishra R/o Doctors Hostel, Tihar Jail, New Delhi.
5. Dr. Manoj Dhingra, 565/GH-14, Paschim Vihar, New Delhi.
6. Dr. Parameshwar Ram, Qr. No.22, Type-I, New H.M.D. Colony, Shahdara, Delhi.
7. Dr. Manoj Kumar Prasad S/o Mr. Narendra Prasad, R/o RZ-20A, Madanpur, West Sagarpur, New Delhi.
8. Dr. Abhay Kumar Jha S/o Shri R.K. Jha Medical Officer Directorate of Health Services, NCT of Delhi, R/o RZ 38216, J Block, West Sagarpur, New Delhi.Applicants.
(By Advocate: Shri S.K.Sinha)

Versus

1. Govt. of NCT of Delhi, Through the Secretary (Medical), New Secretariat, Delhi.
2. Director of Health Services, Delhi, E-Block, Saraswati Bhawan, Connaught Place, New Delhi.Respondents.
(By Advocate: Shri Harvir Singh)

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O R D E R(ORAL)

By Hon'ble Mr.V.K.Majotra, Member(A)

Learned counsel of the applicant, Shri S.K.Sinha, stated that the applicants were aggrieved by Annexure A-1 dated 25.8.99 whereby they were



ordered to be paid regular pay scale, allowances and other service benefits w.e.f. the date, of respective judgements and also that increment was made admissible to them on completion of one year from the date of judgement. The applicants have claimed that the arrears of pay, allowances and other service benefits should have been accorded w.e.f. their initial appointment also that increments due should also have been accorded to them on the basis of completion of one year from the dates of initial appointment. Shri S.K.Sinha conceded that the impugned order dated 25.8.99 has already been quashed.

2. Learned counsel of the respondents, Shri Harvir Singh, contended that all the applicants have been paid arrears by according them increments after completion of one year of service from the date of their initial appointment and that nothing survives in the present OA. He has filed ~~an~~ Annexures R-1, R-2 and R-3 dated 17th September, 2001, 18th September, 2001 and 19th September, 2001 respectively in proof of payment made to the applicants. These documents have been taken on record.

3. In view of above documents filed by the respondents in proof of arrears paid to the applicants by taking into account the increments after completion of one year from the date of applicants' initial appointment, we find that the applicants have been accorded reliefs claimed in the present OA.



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4. In view of this matter, OA is dismissed with liberty to the applicants, if they still remain aggrieved. No costs.

V.K.Majotra
(V.K.Majotra)

Member(A)

/kd/

B.Dikshit
(B.Dikshit)

Vice-Chairman(J)